

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH

CSP NO 842 OF 2017

IN

CSA NO 533 OF 2017

In the matter of the Companies Act, 2013;

AND

In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 ;

AND

In the matter of Scheme of Arrangement between Jeevandeep Prakashan Private Limited ("The Demerged Company") and Jeevandeep Infomedia Private Limited ("The Resulting Company") and their respective Shareholders

Jeevandeep Prakashan Private Limited, a company incorporated }
Under the provisions of Companies act, 1956 having its }
Registered office at 1st Floor, Sunparadise Business Plaza, }
Senapati Bapat Marg, Lower Parel Mumbai 400013; }

.....First Applicant Company

AND

Jeevandeep Infomedia Private Limited, a company incorporated }
Under the provisions of Companies Act 1956 having its }
Registered office at Industrial Estate, Plot No. 7, Off B. A. Road, }
Opp. Lalbaug Post Office, Lalbaug, Mumbai 400012 }

.....Second Applicant Company

Order delivered on 21st September, 2017

Coram:

Hon'ble **B.S.V. Prakash Kumar**, Member (J)
Hon'ble **V .Nallasenapathy**, Member (T)

For the Petitioner(s): Mr. Hemant Sethi i/b Hemant Sethi & Co

Per: **B.S.V. Prakash Kumar, Member(J)**

Order

1. Petition admitted.
2. Petition fixed for hearing on 5th October, 2017.

3. Learned Counsel for the First Petitioner Company submits that in pursuance of Order dated 8th June 2017 passed by this Tribunal in Company Scheme Application No 533 (MAH) of 2017, meeting of the Equity Shareholders of the First Petitioner Company was convened and held at 1st Floor, Sun Paradise Business Plaza, SenapatiBapat Marg, Lower Parel, Mumbai 400013 on Thursday 10th August, 2017 at 3:00 P.M. and the scheme was approved by requisite majority. The meetings of the Equity and Preference Shareholders of the Second Petitioner company were held at 1st Floor, Sun Paradise Business Plaza, SenapatiBapat Marg, Lower Parel, Mumbai 400013 on Thursday 10th August, 2017.M. at 4:00 P.M. and 5:00 P.M. respectively the scheme was approved by requisite majorities.
4. The Counsel for the Petitioner further submits that as directed by this Tribunal, notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Central Government through Regional Director and Registrar of Companies Mumbai.
5. At least 10 clear days before the date fixed for hearing, Petitioner Companies to publish the notice of hearing of the Petition in two local newspapers viz. "Free Press Journal" in English and "Navshakti" in Marathi, both circulated in Mumbai.
6. The Petitioners to file an affidavit regarding the directions given by the Tribunal pertaining to advertisement of notice of hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

Sd/-

V .Nallasenapathy, Member (T) B.S.V. Prakash Kumar, Member (J)